

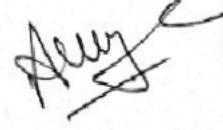
FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
ROSEWOOD PROJECTS PRIVATE LIMITED OPERATING BUSINESS OF
TRADING MACHINERY AND SPARE PARTS AT KOLKATA /FARIDABAD –
HARYANA/ NORTH EAST**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ROSEWOOD PROJECTS PRIVATE LIMITED CIN: U70200WB1999PTC089011 PAN: AABCR7243Q
2.	Address of the registered office	Regd. Office: 63/1, Charu Chandra Place East Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 – India
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Kolkata -West Bengal, Faridabad – Haryana and North East <i>Note: Please note that the undersigned has limited information regarding the place where the majority of fixed assets are located. The locations mentioned above are based on available data and may represent the primary locations. However, we are in the process of collecting the information.</i>
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rppl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rppl@gmail.com
10.	Last date for receipt of expression of interest	30-10-2024
11.	Date of issue of provisional list of prospective resolution applicants	05-11-2024
12.	Last date for submission of objections to provisional list	10-11-2024
13.	Date of issue of final list of prospective resolution applicants	16-11-2024
14.	Date of issue of information memorandum, evaluation matrix and	21-11-2024

	request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	21-12-2024
16.	Process email id to submit Expression of Interest	cirp.rppl@gmail.com



Ritesh Prakash Adatiya
Resolution Professional

IBBI Regn. No: IBBI/IPA-001/IP-P01334/2018-2019/12013

Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd,
Mahavir Nagar, Kandivali (W), Mumbai, Maharashtra - 400067

For Rosewood Projects Private Limited

AFA Validity up to: 26-10-2024

Email Id: cirp.rppl@gmail.com

Date: 15.10.2024
Place: Mumbai

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (Navratna Undertaking of Govt. of India)

NOTICE INVITING E-TENDER
 CONCOR invites E-Tender in Two Packet System of tendering for the following work:-

Tender No.: CON/AREA-I/ENG/MCMCT-Manawala/E-88347/2023-24

Name of Work: Development of Multi Model Cargo Terminal, work included construction of Warehouse, track work, Building work, CC Pavement, Boundary Wall etc. at Manawala, Amritsar (Punjab)

Estimated Cost: Rs. 6757.61 Lakhs (including GST)

Completion Period: 18 (Eighteen) Months | **Earnest Money Deposit:** Rs. 35,28,900/-

Cost of Tender Document (Non-refundable): NIL

Tender Processing Fee (Non-refundable): Rs. 3,540/- (inclusive all taxes & duties through e-payment)

Date of Sale of Tender (online): 15.10.2024 (From 15:00 hrs. to 04.11.2024 upto 17:00 hrs.)

Date & Time of submission of Tender: 05.11.2024 upto 17:00 hrs.

Date & Time of Opening of Tender: 07.11.2024 at 15:00 hrs.

For financial eligibility criteria, experience with respect to similar nature of work, etc, please refer to details tender notice available on website www.concorindia.co.in. But the complete tender document can be downloaded from website www.tenderwizard.com/CCIL only. Further, Corrigendum / Addendum to this tender, if any, will be published on website www.concorindia.co.in, www.tenderwizard.com/CCIL, and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be issued for the same.

Executive Director (Projects)
 Phone No.: 011-41222500

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (Navratna Undertaking of Govt. of India)

PUBLIC AUCTION/TENDER NOTICE
DISPOSAL OF UNCLEARED/UNCLAIMED IMPORTED CARGO THROUGH E-AUCTION

Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/uncleared imported cargo landed at the terminals of Area 1 and Area 4 those containers arrived on or before 31-01-2024 through e-auction on 30.10.2024 on "AS IS WHERE IS BASIS". All details along with Terms & Conditions of auction sale & cargo details will be available on www.concorindia.co.in & www.msstcecommerce.com w.e.f. 15.10.2024. All importers including Government Undertakings/Departments whose containers/goods are lying unclaimed/uncleared and falling in the said list uploaded in website at respective terminals, because of any dispute, stay by Court/Tribunal/others or any such reason may accordingly inform the concerned Executive Director at Area 1 and Area 4 CONCOR as well as Commissioner of Customs of the concerned Commissionaries, and file their objections/claims regarding disposal of such goods within 7 (Seven Days) of this notice failing which the goods will be auctioned on "AS IS WHERE IS BASIS" without any further notice. For full details please log on to www.concorindia.co.in & www.msstcecommerce.com

Executive Director, Area 1

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.
 9-A, Rana Pratap Marg, Lucknow. Tel No. (0522) 2200183,
 (0522) 2628310, Fax: (0522) 2627994

Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS, RS, ENA) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bids can be uploaded upto 6:55 P.M. on 24.10.2024. Technical bid will be opened at 11.30 AM and Financial bid at 3.30 PM on 25.10.2024. E-bid minimum EMD is Rs 1,00,000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 70.00 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website www.upsugarfed.org since 14.10.2024 at 06.55 P.M. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) / 132/ 3C Date: 14.10.2024 MANAGING DIRECTOR

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (Navratna Undertaking of Govt. of India)

OPEN TENDER NOTICE (E-TENDERING MODE ONLY)

Online E-bids are invited for Design, Manufacture, Supply and Commissioning of 100 nos. of LNG Trucks/ Tractors at specified terminal of CONCOR through Two packet e-tendering mode.

Bid Reference: Tender No.: CON/AREA-1/TECH/LNG/TRUCKS/TRACTORS-100/2024

Tendered Quantity: 100 Nos.

Estimated Cost: Rs. 67,20,46,500/- including all taxes

Earnest Money Deposit (EMD)*: Rs. 10 Lakhs through online payment gateway to CONCOR

Cost of Document*: Rs. 1,000 through online payment gateway to CONCOR

Tender Processing Fee (Non-refundable)*: Rs. 3540/- (Inclusive of Taxes) through online payment

Period of Tender Sale (online): From 15.10.2024 at 15:00 hrs to 05.11.2024 at upto 17:00 hrs.

Date and Time of Submission of Bid: 06.11.2024 at 17:00 Hrs.

Date and Time of Opening of Bid: 07.11.2024 at 11:00 Hrs.

*Through e-Payment

For eligibility criteria and other details please log into www.concorindia.com or eprocure.gov.in or www.tenderwizard.com/CCIL. Bidders are requested to visit the website regularly, CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details log on www.tenderwizard.com/CCIL.

Executive Director, Area-1

BSE Limited
 25th Floor, P-1, Towers, Dalal Street, Mumbai - 400 001
 Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com
 CIN No.: L67120MH2005PLC155188

NOTICE

Notice is hereby given that the following Trading Member of BSE Limited has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	Satyanarayan Nangalia	IN8010905512	12/08/2024

The constituents of the abovementioned Trading Member are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed again against the abovementioned Trading Member within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the abovementioned Trading Member will be dealt in accordance with the Rules, Byelaws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.

The constituents can file complaints against the abovementioned Trading Member at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com

For further details relating to the complaint form, filing of eComplaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
 Sd/-
 General Manager
 Membership Operations & Membership Compliance

Place : Mumbai
 Date : October 15, 2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR KOBO BIOTECH LIMITED
 Operating in: Customer-Centric Manufacturer of Active Pharmaceutical Ingredients (API) based on Fermentation Technology AT Hyderabad, Mumbai and Solapur.
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	KOBO BIOTECH LIMITED CIN: L24110TG1993PLC016112
2. Address of the registered office	Plot No. 121A/1, Western Hills, Addagutta Society, Opp. JNTU, Kukatpally, Hyderabad, Telangana, India - 500072.
3. URL of website	www.kobobiotech.com
4. Details of Place where majority of fixed Assets are located	- Majority of fixed assets are located at factory site in Solapur at E2, MIDC Main Road, Chindolli, Maharashtra, India - Land at Factory site in Hyderabad at Sangareddy, Shankarpalli - Momimpet Road, Telangana, 502251
5. Installed capacity of main products/ services	The installed capacity as last reported was 2300 TPA
6. Quantity and value of main products/ services sold in last financial year	Quantity and Value of main products / services sold in the last financial year as per audited financial statements for the FY 2022-23 - NIL
7. Number of employees/ workmen	Details not available.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Documents can be obtained by sending email at Process E-mail id: cirp.kobobiotech@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: cirp.kobobiotech@gmail.com
10. Last date for receipt of expression of interest	30/10/2024
11. Date of issue of provisional list of prospective resolution applicants	09/11/2024
12. Last date for submission of objections to provisional list	14/11/2024
13. Date of issue of final list of prospective resolution applicants	24/11/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/11/2024
15. Last date for submission of resolution plans	29/12/2024
16. Process email id to submit EOI	cirp.kobobiotech@gmail.com

1) All the EOI's received will be reviewed by RP as well as the COC and thereafter further information / documents related to the process will be provided to the shortlisted parties.
 2) RP / COC shall have discretion to change the criteria for the EOI at any point of time.
 3) RP / COC reserves the right to cancel or modify the process / application / timeline without assigning any reasons and without any liability whatsoever.
 4) Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.

Sd/-
 Ravindra Chaturvedi
 Resolution Professional
 For Kobo Biotech Limited

Date: 15-10-2024 Reg. No.: IBB/PA-01/IP-P00792/2017-2018/11359 (AFA Valid upto 19.11.2024)
 Place: Mumbai Reg. Add: BKC Centre, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai, Maharashtra - 400053

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ROSEWOOD PROJECTS PRIVATE LIMITED
 OPERATING BUSINESS OF TRADING MACHINERY AND SPARE PARTS AT KOLKATA / FARIDABAD - HARYANA / NORTH EAST
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	ROSEWOOD PROJECTS PRIVATE LIMITED CIN: U70200WB1999PTC089011 PAN: AABCR7243Q Regd. Office: 63/1, Chanu Chandra Place East, Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 - India
2. Address of the registered office	Not available
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Kolkata, West Bengal, Faridabad - Haryana and North East Note: Please note that the undersigned has limited information regarding the place where the majority of fixed assets are located. The locations mentioned above are based on available data and may represent the primary locations. However, we are in the process of collecting the information.
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in last financial year	No information available
7. Number of employees/ workmen	No information available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Details can be sought by sending email at cirp.rpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending email at cirp.rpl@gmail.com
10. Last date for receipt of expression of interest	30-10-2024
11. Date of issue of provisional list of prospective resolution applicants	05-11-2024
12. Last date for submission of objections to provisional list	10-11-2024
13. Date of issue of final list of prospective resolution applicants	16-11-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2024
15. Last date for submission of resolution plans	21-12-2024
16. Process email id to submit EOI	cirp.rpl@gmail.com

Date: 15.10.2024 Place: Mumbai

Ritesh Prakash Adatya
 Resolution Professional
 IBB Regn. No: IBB/PA-001/IP-P01334/2018-2019/12013
 Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd, Mahaveer Nagar, Kandivli (W), Mumbai, Maharashtra - 400067
 For Rosewood Projects Private Limited
 AFA Validity up to: 26-10-2024
 Email Id: cirp.rpl@gmail.com

ZONAL OFFICE GURGAON
 Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003

Possession Notice (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the Authorised Officer of the INDIAN BANK, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules on the dates mentioned against account and amount below.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for the amount along with future interest, cost, expenses and charges.

We draw attention to the provisions of section 13(8) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and rules framed there under which deals with your rights of redemption over the securities.

Sr. No.	Name of the Account/Borrower & address	Description of the Immovable property	Date of Demand Notice Date of Possession	Amt o/s (as mentioned in the Notice u/s 13(2))
1	Branch-Udyog Vihar Branch Mr. Deepak Mangala S/o Sh. Ram Sewak (Borrower and Mortgagor) Residing at House No. 770, Sector -21-A, Faridabad, Haryana -121001 maintaining Home Loan A/c Nos: 50256910388	Mortgaged assets - Flat No. B-208, 2nd Floor, Kalka Royal Residency, Bhiwadi (Alwar), Rajasthan admeasuring 1450 Sq. Ft. with the proportionate freehold rights of the land under the said property (hereinafter called the property).	14-05-2024 11-10-2024	Rs. 27,16,792/- PLUS uncharged interest till its realization and expenses incurred by Bank.
2	Branch-Udyog Vihar Branch Mr. Deepak Mangala S/o Sh. Ram Sewak (Borrower and Mortgagor) Residing at House No. 770, Sector -21-A, Faridabad, Haryana -121001 maintaining Home Loan A/c Nos: 50322378860	Mortgaged assets - Flat No. B- 903, 9th Floor, Kalka Royal Residency, Bhiwadi (Alwar), Rajasthan admeasuring 1450 Sq. Ft. with the proportionate freehold rights of the land under the said property (hereinafter called the property).	14-05-2024 11-10-2024	Rs. 28,26,771/- PLUS uncharged interest till its realization and expenses incurred by Bank.

Date: 11-10-2024, Place : Bhiwadi
 Authorised Officer, Indian Bank

ZONAL OFFICE GURGAON
 Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003

Possession Notice (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the Authorised Officer of the INDIAN BANK, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules on the dates mentioned against account and amount below.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for the amount along with future interest, cost, expenses and charges.

We draw attention to the provisions of section 13(8) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and rules framed there under which deals with your rights of redemption over the securities.

Sr. No.	Name of the Account/Borrower & address	Description of the Immovable property	Date of Demand Notice Date of Possession	Amt o/s (as mentioned in the Notice u/s 13(2))
1	Branch-Rohtak 1. Shri Shivraj Sharma S/o Shri Krishan Lal (Borrower & Mortgagor), 2. Smt. Kiran Sharma W/o Sh. Shivraj Sharma (Borrower), 3. Shri Pankaj Kumar Bhambari S/o Bihari Lal (Guarantor)	Residential Property situated at House no.774-A-B-111, Quilla Mohalla Rohtak, within M.C. Limits Rohtak, Haryana-124001 having total area of 159 Sq Yards in the name of Sh. Shivraj Sharma S/o Sh. Krishan Lal and boundaries are mentioned below: - East: Gali & Others Property, West: Property of Dhingra, North: House of Sardar Darshan, South: House of Ramji Das Mehta, Common Wall 13 ft.	16-05-2024 08-10-2024	Rs. 17,47,730/- plus further interest at the agreed rate from 16.05.2024 to till date of repayment along with legal & other expenses.

Date: 08-10-2024 Place : Rohtak
 Authorised Officer, Indian Bank

India Hosts The World At World Telecommunication Standardization Assembly

Narendra Modi Prime Minister

Inauguration of

ITUWTSA NEW DELHI 2024
 15-24 October 2024

INDIA MOBILE CONGRESS 2024
 15-18 October 2024

- First time in Asia Pacific region
- Setting the agenda of future standards in telecommunication/ ICT sector
- Over 3000 industry leaders, policy makers and telecom experts from 150+ countries
- Global participation of 1000+ delegates and 40+ ministers
- Asia's largest Tech Expo
- Over 400 exhibitors and 700+ startups
- 1.5 Lakh attendees from over 120+ countries
- Over 5000 delegates, including global CXOs, tech leaders, and policymakers

Showcasing the latest advancements in:
4G | Artificial Intelligence | Robotics | Broadcasting | Satcom | Quantum | Cyber Security | Clean Tech | Drones | Internet of Things | Industry 4.0

by
Narendra Modi
 Prime Minister

In the august presence of
Jyotiraditya M Scindia
 Minister of Communications & Development of North Eastern Region

and
Doreen Bogdan-Martin
 Secretary General
 International Telecommunication Union

at
10:00 AM, October 15, 2024
Bharat Mandapam, New Delhi

Watch it live on

India's Telecom Revolution

- 120+ Core
- Second Largest Mobile Base
- 4.5+ Lakh Mobile Users
- Fastest 5G Roll Out
- ~₹9/GB
- Most Affordable Data Rates
- 4G Indigenous Telecom Stack

CBC 062017130005/2425

সন্দীপের আর্জি শুনল না হাইকোর্ট

আজকালের প্রতিবেদন

আর জি কর হাসপাতালের প্রাক্তন অধ্যক্ষ সন্দীপ ঘোষের রেজিস্ট্রেশন বাতিল মামলায় হস্তক্ষেপ করল না কলকাতা হাইকোর্টের পূজা-অবকাশকালীন বেঞ্চ। ওই হাসপাতালে নির্বাহনের ঘটনার জেরে, সন্দীপ গ্রেপ্তার হওয়ার পরেই তার রেজিস্ট্রেশন বাতিল করে রাজ্য মেডিক্যাল কাউন্সিল। সেই নির্দেশকে চ্যালেঞ্জ করে আদালতে আবেদন করেন সন্দীপ। সোমবার ওই মামলায় হস্তক্ষেপ করেন হাইকোর্ট। সন্দীপ রেজিস্ট্রেশন বাতিলের বিরোধিতায় তার আবেদনটি জরুরি ভিত্তিতে শুনানির জন্য আর্জি জানিয়েছিলেন। হাইকোর্টের পূজা-অবকাশকালীন বেঞ্চের বিচারপতি পার্থসারথি সেন জরুরি ভিত্তিতে শুনানি আর্জি ফিরিয়ে দিয়েছেন। বিচারপতি জানিয়েছেন, মামলাটি জরুরি ভিত্তিতে শোনার প্রয়োজন নেই। উল্লেখ্য, প্রথমে আর জি করের আর্থিক অনিয়মের মামলায় গ্রেপ্তার হন প্রাক্তন অধ্যক্ষ সন্দীপ। পরে আর জি কর থেকে ধর্ষণ ও খুনের মামলাতেও গ্রেপ্তার হন সন্দীপ। এই আবহেই গত ১৯ সেপ্টেম্বর জেলবন্দী-চিকিৎসক সন্দীপের ডাক্তারি রেজিস্ট্রেশন বাতিল করেছিল রাজ্য মেডিক্যাল কাউন্সিল।



কার্নাটালের মহড়ায় 'দীক্ষামঞ্জরী'। রেড রোডে, সোমবার। ছবি: অভিজিৎ মণ্ডল

জুনিয়র ডাক্তার কিঞ্জলের মন্তব্য নিয়ে বিতর্ক

আজকালের প্রতিবেদন

জুনিয়র ডাক্তার কিঞ্জল নন্দর মন্তব্য নিয়ে বিতর্ক তৈরি হয়েছে। সাংবাদিক বৈশিষ্ট্যের তার বিতর্কিত মন্তব্যের পরেই সোশ্যাল মিডিয়ায় বিভিন্ন মহলে থেকে নোংরামা উদ্ভিষ্টভাষা ছড়িয়ে পড়েছে। সন্দীপের মন্তব্যের পরেই সোশ্যাল মিডিয়ায় বিভিন্ন মহলে থেকে নোংরামা উদ্ভিষ্টভাষা ছড়িয়ে পড়েছে। সন্দীপের মন্তব্যের পরেই সোশ্যাল মিডিয়ায় বিভিন্ন মহলে থেকে নোংরামা উদ্ভিষ্টভাষা ছড়িয়ে পড়েছে। সন্দীপের মন্তব্যের পরেই সোশ্যাল মিডিয়ায় বিভিন্ন মহলে থেকে নোংরামা উদ্ভিষ্টভাষা ছড়িয়ে পড়েছে।

মুহুর্তে একটি ভাবনাই ভাবতে হবে। হয়তো কিছু বিতর্কিত বিষয় রয়েছে উদ্ভিষ্টভাষা ছড়িয়ে পড়তে পারে। হয়তো কিছু মানুষ আহত হয়েছেন, যাঁরা এই আন্দোলনের সাথে, সহমর্মী। কিন্তু বৃহত্তর লক্ষ্যে পৌঁছানোর জন্য আপাতত এই ক্ষোভ এবং বিতর্ক সরিয়ে রেখেই আমাদের এগোতে হবে। আন্দোলনের অন্যতম মুখ কিঞ্জলের 'অরাজনৈতিক' শব্দ ব্যবহার নিয়ে সোশ্যাল মিডিয়ায় কেউ কেউ বিতর্ক প্রকাশ করেছেন। কেউ আবার 'রাজনৈতিক' নাকি 'অরাজনৈতিক', তার সম্পূর্ণ ব্যাখ্যা দিয়েছেন। এ প্রসঙ্গে প্রাক্তন সাসেন কুণাল ঘোষ এগু হ্যান্ডলে একটি পোস্ট করেন। সেখানে তিনি বলেন, 'কিঞ্জলের মূল প্রতিবাদ, আবেগের সঙ্গে আমিও একমত। ওরা যা করছে, টিক-ভুল আলাদা বিচার, কিন্তু কর্মসূচিটা গুণ্ডার, সেটা হাইজ্যাকেট চোরা হাফে, আপত্তি তুলেছে, টিক করেছেন। নাগরিক ও নিরাপত্তা ডাক্তারের ছদ্মবেশে কারা কী করছে, সবাই দেখছে। এই বিতর্কে কিঞ্জলের সঙ্গে আমাকে জড়াবেন না।'

গৃহম হাউজিং ফিনান্স লিমিটেড

(যোগে পরিচিত ছিল পুনঃগোলা হাউজিং ফিনান্স লিমিটেড নামে)

রেজিস্টার্ড অফিস: ৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

পরিশিষ্ট-IV
ক্লাস C-1) ঠিকানা
দখল বিজ্ঞপ্তি
(ছাবর সম্পত্তির জন্য)

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

রোজউড প্রোজেক্টস প্রাইভেট লিমিটেড-এর

নিম্নলিখিত প্রকল্পের জন্য হাইকোর্টের আবেদন

ইনসোলভেন্সি আন্ড ব্যাংকরাসি বোর্ড অফ ইন্ডিয়া (ইনসোলভেন্সি রেগুলেটরি অথরিটি) প্রোগ্রামের অধীনে

ক্রমিক নং	সংক্রান্ত বিবরণ	সংক্রান্ত বিবরণ	সংক্রান্ত বিবরণ
১.	কম্পিউটার কনফিগারেশন নাম, পুনঃনির্ধারণ এবং পরিচালনা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
২.	কম্পিউটার অধিবেশন টিকানা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৩.	গুপ্ততাবিবাহিত ই-মেল	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৪.	সিহংকায় স্থায়ী পরিচালনা সেবা অর্জিত, সেই স্থানে বিক্রয়	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৫.	সুস্থ পেশাপরিবেশের আঙ্গিনা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৬.	সেই অর্ধেক বিক্রয় পেশাপরিবেশের পরিচালনা এবং পরিচালনা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৭.	কর্মী অধিবেশন সেবা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৮.	সর্বশেষ উপস্থাপিত দুই বছরের আর্থিক বিবৃতি (হোল্ডিং-সহ), কলকাতার তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
৯.	উক্ত কোম্পানির ২৪(১)(এইচ) ধারার নিয়মিত আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১০.	একইভাবে হাউজিং প্রকল্পের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১১.	সংক্রান্ত প্রকল্পের আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১২.	সংক্রান্ত প্রকল্পের আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১৩.	সংক্রান্ত প্রকল্পের আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১৪.	সংক্রান্ত প্রকল্পের আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪
১৫.	সংক্রান্ত প্রকল্পের আবেদনকারীদের তালিকা	৩০.১৬.২০২৪	৩০.১৬.২০২৪

সন্দীপের আর্জি শুনল না হাইকোর্ট

সেফ কার্গো মুভার্স প্রাইভেট লিমিটেড (লিকুইডেশন অধীনে)

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

Canara Bank

রিজিওনাল অফিস: হাওড়া

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

ই-নিলাম

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

TENDER

Purba Medinipur Zilla Parishad, Ganapatnagar (Nimtour), P.O.- Uttar Sonamui invites two folder system e-quotation for NIQ No- 03 of 2024-2025 [4th Call] in the website https://www.wbtenders.gov.in

Date: 14.10.2024 5d/- A.E.O, PMZP

পরিশিষ্ট-IV

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

হাইকোর্টে গেলেন ৫১ জুনিয়র ডাক্তার

আজকালের প্রতিবেদন

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

BOROSIL

বঙ্গীয় সংস্কৃতি পরিষদ শারদ গৌরব ২০২৪

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

FEDERAL BANK

আঞ্চলিক প্রধানের কার্যালয় কলকাতা অঞ্চল

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

ই-নিলাম

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

৩০২, ফের নং ৩, জিরো ওয়ান আইটি পার্ক, এনআর নং ৭৯/১, ফোড়পতি, মানঘড়া রোড, পূনে-৪১১০৩৬

बैंक ऑफ इंडिया
Bank of India BOI
Relationship beyond Banking

BANK OF INDIA
ASSET RECOVERY DEPARTMENT
BARASAT ZONAL OFFICE
2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

E-AUCTION
TO BE HELD ON
30-10-2024

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES MORTGAGED TO THE BANK

Whereas, the Authorized Officer of Bank of India under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of powers conferred under Section 13(12) read with rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice, to borrowers/guarantors and Authorized Officer has taken possession of the properties described herein below. Offers are invited by the Authorized Officer under sub-rule 5 & 6 of rule 8 of the said Act by holding e-auction on the date, place and time mentioned. Public at large and borrowers and guarantors in general are being informed hereby that E-auction under SARFAESI Act in respect of under noted properties will be conducted for sale on the terms & conditions presented in the Security Interest (Enforcement) Rules 2002 and to the following conditions for realization of the Debts due to the Bank.

Name & Address of Borrowers / Guarantors with Branch Name	Description of the Property	Secured debt / Amount due (In Rs. Lakhs)	Date of Demand Notice & Date of Possession	Reserve Price (In Rs.) & Earnest Money Deposit (EMD, In Rs.)
BAGULA BRANCH Borrower: Chanchal Kumar Majumder Guarantor: Supriya Majumder Add: S/O NIKHIL MAJUMDER, VILL+PO DALUIBARI, PS HANSKHALI, DIST. NADIA	All that part and parcel of the property consisting of RCC building at Mouja - Daluabari, J.L. No 43, R.S & L.R Dag Nos 149,150, R.S Khatian No 731, LR Khatian Nos - 258 (O), 1089(N), Village Daluabari, Garibpur, Near Daluabari Garibpur Vivekananda Prathamik Vidyalaya, P.O - Daluabari, PS- Dhantala, District- Nadia, Pin 741504 under Bahirgachi Gram Panchayat. Extent of site as per deed Dag no 149-1.5835 decimal & Dag No 150-1.1665 decimal within the office of Sub-Registrar at Ranaghat-II.	Rs.11,80,530.03 as on 02.02.2023 with further interest & charges w.e.f interest ceased date	02.02.2023 & 12.05.2023 (Symbolic Possession)	Rs.6,75,000/- & Rs.67,500/-
BANGUR AVENUE BRANCH Borrower: Sourabh Mukherjee Add: BD 164 KAMAL PARK, KESTOPUR, KOLKATA 700101	EQM of residential flat measuring a super built up area about 540 sq ft more or less situated at 4th floor in a G + IV storied building flat no 405, Block A, along with proportionate share of land at Kajalpara, Mouza - Reckjoani, JL No 13, Re Sa No-50, Pargana- Kalikata, Touzi No-10, comprising in R.S and L.R Dag no 256,258 and 260, under R.S Khatian No 750,751 and 421, L.R Khatian No 370,371,372 and 373 and at present L.R Khatian No 6617,7011 and 8627 under Rajarhat Bishnupur No-1, Gram Panchayat under police station- Rajarhat, ADRS- Rajarhat, District - North 24 Parganas, deed of conveyance no I-00029 of 2018.	Rs.14,34,833.77 as on 30.10.2023 with further interest & charges w.e.f interest ceased date	30.10.2023 & 03.01.2024 (Symbolic Possession)	Rs.12,70,000/- & Rs.1,27,000/-
HABRA BRANCH Borrower: CHHALAMAT MANDAL & SAHANARA MANDAL Guarantor: SAJAL SAMADDAR Add: S/O LOKMAN MANDAL, VILL- MAYNA, PO. COLONY SIMULIA, NORTH 24 PARGANAS	Land & building at Mouza- Moyana, JL. No- 13, Khatian No- 518, Dag No- 812, PS- Gaighata, District- North 24 Pgs, West Bengal-743249.	Rs.8,55,599.43 as on 23.10.2018 with further interest & charges w.e.f interest ceased date	23.10.2018 & 07.06.2019 (Symbolic Possession)	Rs.13,23,000/- & Rs.1,32,300/-
HABRA BRANCH Borrower: SUSHANTA BISWAS Add: S/O LT TARAK BISWAS, VILL - BAIKARA, PO. HARIPUKURIA, PS. HARINGHATA, 24 PGS NORTH	Land & Single storied building located at Mouza- Baikara, R.S & L.R Dag No-882, L.R Khatian No-859, PS- Haringhata, Dist- Nadia under Fatepur Gram Panchayat.	Rs.7,16,250 as on 12.11.2018 with further interest & charges w.e.f interest ceased date	12-11-2018 & 07-06-2019 (Symbolic Possession)	Rs.9,25,000/- & Rs.92,500/-
SALT LAKE BRANCH Borrower: Manas Kr Ghosh & Ratna Ghosh Add: VILL-BAMANGACHHI KASHIMPUR ROAD, PO- BAMANGACHHI, DT. 24 PGS(N)	All that part and parcel of the property consisting of Flat No. 04 on the 1st Floor in the multi storied building namedly Siram Kuthi at holding no. 103, Mouza-Ghichria & Chakrahanta, JL No. 25&26, R S Khatian No. 2753 & 1242,1243, Rishi Aurobindo Road, under ward No. 19 in Madhyamgram, P.S. Barasat, Dist.24 pgs (N), vide Deed No-I-1525-08024/2019 dated 26.08.2019.	Rs.4,85,237.68 as on 15.10.2022 with further interest & charges w.e.f interest ceased date	15.10.2022 & 06.03.2023 (Symbolic Possession)	Rs.18,06,000/- & Rs.1,80,600/-
SISIRKUNJA BRANCH Borrower: SREEMATI TUMPA & SREE SHAMBHU SARKAR SARKAR Add:- BADU ROAD,(DIGBERIA), P.O.- BADU, PS.MADHYAMGRAM	EQM of flat No-61 on the 1st floor (East-South facing), Block A-2, of Vicky Housing Complex on the land of 33 dec more or less out of 72 dec at Mouza-Mollahpara, JL No-76 & LR Dag No-172, CS & RS Khatian No-02, LR Khatian No-106, now LR Khatian No-868,871,873,879,880,881,882,883,884 & 885, Holding No-116, Ward No-01, Madhyamgram Municipality Mollahpara L/M near Digberia 2nd lane, measuring about 260 sq ft cover area 324 sq ft super built area more or less in the name of Sreemati Tumpa Sarkar and Mr Sree Shambhu Sarkar (Deed of Conveyance I 5745/2022).	Rs.3,77,485 as on 24.11.2023 with further interest & charges w.e.f interest ceased date	24.11.2023 & 28.02.2024 (Symbolic Possession)	Rs.6,58,000/- & Rs.65,800/-
SISIRKUNJA BRANCH Borrower: DEBAJYOTI SENGUPTA & RIMA SENGUPTA Add: 573/1, ASHOKNAGAR, NEAR SHOKTISANGHA CLUB, ASHOKNAGAR	EQM of residential property, flat No B-201 on the 2nd floor (North East Corner) having super built area 740 sqft, building name Hasi Villa, Mouza- Masunda, JL No- 34, Re Su No 96, Touzi No 169, LR Khatian No 2731, R.S Dag No 186/1631 corresponding to L.R Dag no 337, R.S Khatian no 24, Jamindar Khatian No-11, lying and situated at holding no 172, Dr B C Roy Sarani Po+Ps- New Barrackpore, Kolkata-700131.	Rs.15,33,879 as on 28.08.2019 with further interest & charges w.e.f interest ceased date	28.08.2019 & 19.08.2020 (Physical Possession)	Rs.9,90,000/- & Rs.99,000/-
SODEPUR BRANCH Borrower: Susanta Banerjee & Susmita Banerjee Add: 9/12, LAL BAZAR STREET, MERCANTILE BLDG. 3RD FLOOR, BLOCK A, KOLKATA 700001	EQM of flat no 404, 4th floor, Das Apartment situated at Holding no 14/6/2, P.N Mukherjee Road, Das Para, Mouza, Khardah, J.L No. 2, Touzi No 145, 2998, R.S Dag No 2896 under R.S Khatian No 1558, L.R Dag No 5317, Ward No 17, PO- B D Sapan, PS Khardah, Kolkata 700116 under Khardah Municipality Sub Registry Office- Sodepur, Dist - North 24 Paraganas.	Rs.21,76,558.29 as on 01.06.2023 with further interest & charges w.e.f interest ceased date	01.06.2023 & 25.09.2023 (Symbolic Possession)	Rs.18,50,000/- & Rs.1,85,000/-

TERMS & CONDITIONS:

(i) Auction sale / bidding would be only through "Online Electronic Bidding" process through the website <https://ebkraj.in/>

(ii) Date and time of Auction 30.10.2024 between 11.00 a.m. to 05.00 p.m. for all properties, followed by unlimited extensions of 10 minutes each, viz the auction process would run for 120 minutes in first stance and in case a valid bid is received in last 10 minutes, the auction would get extended by another 10 minutes. The process would continue until there are no valid bids during last 10 minutes. Auction would commence at one notch above Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs.10,000/- (Rupees Ten Thousand only). Interested parties can inspect the properties at site on 24.10.2024 & 25.10.2024 between 11.00 a.m. and 04.00 p.m.

(iii) The intending bidders should register their names at portal <https://ebkraj.in/> and get their User ID and password. Prospective bidders may find how to register for auction, mode of auction, and other processes to be followed on the above-mentioned link. Intending bidders may contact Mr. Abinash Sahu (+91-8249328547) or Mrs. Kumari Shilpi (+91-9031157636) for any query.

(iv) The above properties/assets shall be sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT ANY RECOURSE BASIS". The intending bidders should make their own enquiries regarding the encumbrances, title of property put on auction and claim/rights/dues affecting the property, the time and cost involved in taking physical possession (for properties under symbolic possession) prior to submitting their bid. All the accrued statutory dues including property tax, energy charges etc shall be borne by the successful bidder. The Authorized Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues and also for the delay, costs and/or legal issues involved in taking physical possession (in case of properties under symbolic possession).

(v) Particulars specified in the schedule above have been stated to the best of the information of the Authorized Officer/Bank. Authorized Officer and / or Bank will not be answerable for any error, mis-statement or omission in this public notice.

(vi) The aforesaid properties shall not be sold below the Reserve Price mentioned above. Intending bidders are required to deposit the Earnest Money Deposit (EMD) stated above in the wallet provided on the E-Bikraj portal. Details of the process for depositing EMD in the wallet can be found on the above-mentioned link.

(vii) The intending bidders should register themselves on the afore-mentioned portal well before the auction date, in any case no later than 29.10.2024 up to 4.00 p.m.

(viii) The highest / successful bidder shall have to deposit 25% of the bid amount, including the EMD already paid immediately after acceptance of bid by the Authorized Officer in respect of the sale, failing which the EMD shall be forfeited. The highest bidder shall be declared to be the successful bidder/ purchaser of the properties mentioned herein provided always he is legally qualified to bid.

(ix) The balance 75% of the bid/purchase money shall be payable on or before 30th day (during banking hours) of confirmation of the sale by the Authorized Officer or such extended period as agreed upon in writing by solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder the amount already deposited by the bidder shall be forfeited and the Authorized Officer / Bank will be at liberty to cancel the auction and conduct fresh auction.

(x) On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate in the name of bidder and the sale shall be considered complete thereafter and that the Bank shall entertain no claims.

(xi) The Authorized Officer is not bound to accept the highest bid or any or all bids and reserves the right to accept or reject any or all the bids without assigning any reason thereof and vary, modify and waive any condition of sale in his absolute discretion.

(xii) The successful bidder / purchaser would bear all the charges / fees payable for conveyance deed, taxes including Service Tax/TDS (As per Section 194 IA for properties valued Rs.50 Lakhs & above) if any.

(xiii) This publication is also fifteen days' notice under Rule 8(6) of the Security Interest (Enforcement) Rules 2002 to the above borrowers / guarantors/mortgagors to the advance.

(xiv) For downloading further details, process compliance & terms & conditions, please visit: <https://www.bankofindia.co.in>

Date : 15.10.2024
Place: Kolkata

Sd/- Authorized Officer
Bank of India

NOTICE

Unaudited Half Yearly Financial Results of the Scheme(s) of Axis Mutual Fund ("The Fund")

Investors and prospective investors may note that pursuant to Regulation 59 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, a soft copy of the unaudited half-yearly financial results of the schemes of the Fund for the period ended September 30, 2024 has been uploaded on Axis Mutual Fund's website (www.axismf.com) in a user-friendly and downloadable format (Microsoft Excel spreadsheet).

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Sd/-
Gop Kumar Bhaskaran
Managing Director & Chief Executive Officer

Place : Mumbai
Date : October 14, 2024
No. : 77/2024-25

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). Trustee: Axis Mutual Fund Trustee Limited Investment Manager: Axis Asset Management Company Limited (the AMC) Risk Factors: Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes. Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

AXIS MUTUAL FUND

One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code - 400 013, India.
TEL : (022) 6649 6100, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com.

PUBLIC NOTICE

M/s Inox Advisory Private Limited, a company incorporated under the provision of Companies Act, 1956, represented by Mr. Ramesh Kumar Saraf being the Director, having their Registered Office at Flat-3B, 149, Raja Rajendralal Mitra Road, Kolkata - 700010, West Bengal, being the lawful owner of the all that piece and parcel of land admeasuring 13.09 Decimal equivalent to 7.92 Cottah more or less comprised in R.S. & L.R. Dag Nos. 1083, 1084 & 1085 under L.R. Khatian No. 1338 lying and situated at Mouza- Kadampukur, J.L. No. 25, P.S.- Rajarhat, District- North 24 Parganas (said Land), is willing to sale the said Land, therefore if any person and/or organization have any objection regarding the ownership and/or sale of said Land by M/s Inox Advisory Private Limited then please inform through written letter/reply within 15 (Fifteen) days from today to the address below :

Mr. Soham Basu (Advocate)
360C, Panchanan Tala Road, Kolkata - 700041
Mob. No. +91 8981218451
Email- sohambasu2015@gmail.com

PUBLIC NOTICE

M/s Inland Suppliers Private Limited, a company incorporated under the provision of Companies Act, 1956, represented by Mr. Ashish Kumar Saraf being the Director, having their Registered Office at Flat-3B, 149, Raja Rajendralal Mitra Road, Kolkata - 700010, West Bengal, being the lawful owner of the all that piece and parcel of land admeasuring 12.09 Decimal equivalent to 7.32 Cottah more or less comprised in R.S. & L.R. Dag Nos. 1083, 1084 & 1085 under L.R. Khatian No. 1339 lying and situated at Mouza- Kadampukur, J.L. No. 25, P.S.- Rajarhat, District- North 24 Parganas (said Land), is willing to sale the said Land, therefore if any person and/or organization have any objection regarding the ownership and/or sale of said Land by M/s Inland Suppliers Private Limited then please inform through written letter/reply within 15 (Fifteen) days from today to the address below :

Mr. Soham Basu (Advocate)
360C, Panchanan Tala Road, Kolkata - 700041
Mob. No. +91 8981218451
Email- sohambasu2015@gmail.com

पंजाब नैशनल बैंक **punjab national bank**
...भरोसे का प्रतीक ! ...the name you can BANK upon !

SALE NOTICE

Circle SASTRA Centre, Purulia, Module No. 55, Floor No. 5, Webel IT Park, Sahab Band, Purulia (WB), PIN- 723101 / Email id: cs8301@pnb.co.in

PUBLIC NOTICE FOR AUCTION SALE OF COMMERCIAL VEHICLES SEIZED BY THE BANK
LAST DATE & TIME OF SUBMISSION OF EMD (EARNEST MONEY) IN THE BRANCH: 1 DAY BEFORE AUCTION

Whereas Branch Manager of following Branch of Punjab National Bank, had taken possession of the following vehicle, hypothecated to PUNJAB NATIONAL BANK pursuant to the notice issued to the borrower demanding repayment of Bank's dues and whereas consequent upon failure to repay the dues, the undersigned under Seizure Policy of PUNJAB NATIONAL BANK has decided for sale of the following vehicles by public e-auction on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS". The sale/auction bidding process will be done by the undersigned in offline mode of auction at the following Branches.

Sl. No.	Name of the Branch	Name of the Borrower/ Guarantor with address	Description of Movable Asset	A) Reserve Price (Rs. in Lakh) B) EMD C) Bid increase amount	Date/ Time of Auction
1.	Kotulpur (055420)	Mr. Bikash Ghosh S/o Balaram Ghosh Vill. Nanagarh, Po., Bhagalpur, PS: Kotulpur, Dist. Bankura WB- 722141	- Hypothecation Mortgaged Make & Model -CF805SD -Super Durable (Rice Harvester) CHANGFA- Vehicle Reg No. WB 41G5870-Year of Manufacture - 2022- Reg Place - Bankura - Type of Fuel - Diesel- Seating Capacity -1- Cubic Capacity - 3783-Chassis No. CF2210302-Engine No. 18600268	A) Rs. 5,13,000.00 B) Rs. 51,300.00 C) Rs. 10,000.00	30/10/2024 from 1.00 p.m. to 5.00 p.m. (with unlimited extension of 5 mins.)
2.	Balrampur (052920)	Mr. Satish Mahato S/o Rajendra Mahato, Vill. Kuthitod, PO. Berada, PS: Barabazar, Dist. Purulia, WB- 723143	-Hypothecation Mortgaged - Make & Model -Mahindra Scorpio S4 + 2.2 mHawk IH 2WD 7S-Vehicle Reg No. JH 05BW2861-Year of Manufacture - 2017- Reg Place -Jamshepur- Type of Fuel - Diesel- Seating Capacity - 7 (including Driver)-Tank Capacity - 60 Ltrs- Chassis No. MA1TTA2WGXH2E49293 - Engine No. WGH4E13079	A) Rs. 3,67,000.00 B) Rs. 37,000.00 C) Rs. 10,000.00	30/10/2024 from 1.00 p.m. to 5.00 p.m. (with unlimited extension of 5 mins.)

Terms & Conditions :-

- The auction sale will be "CONDUCTED OFFLINE"
- During the auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be as mention above to the last higher bid of the bidders.
- It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of auction.
- The secured asset will not be sold below the reserve price.
- The successful bidder shall have to deposit entire bid amount within next working day from date of auction.
- On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate as per rules.
- The Authorized Officer of the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of assets not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the asset including statutory liabilities.
- Due to any administrative exigencies, necessitating change in date and time of Auction sale will be intimated through the service provider at the registered email addresses or through SMS on the mobile number/email address given by them/registered with the service provider.
- The Authorized Officer has the absolute right to accept or reject any bid or adjourn / postpone / cancel the sale without assigning any reason and / or without any cost or compensation therefor. It may be noted that nothing in this notice constitute or deemed to constitute any commitment or representation on the part of the bank to sell the property.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder can inspect the asset in consultation with the dealing official as per the details provided.
- For inspection of the assets, the intending bidders may contact Respective Branches of PUNJAB NATIONAL BANK, during office hours before 30.10.2024.
- This is a 15 days' notice to the borrowers/guarantors/mortgagors of the above said loan about holding of this sale on the above mentioned date.
- The above properties/ assets shall be sold on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" and "WITHOUT ANY RECOURSE BASIS". The intending bidder should make their own enquiries regarding any statutory liabilities by themselves before participating in the Auction Sale process and Bank is not liable to pay any dues before or post auction.
- Particulars specified in schedule above have been stated to the best of the information of the Authorized Officer/Bank. Authorized Officer and / or Bank will not be answerable for any error, misstatement or omission in this public notice.

Date: 15.10.2024
Place: Purulia

Authorised Officer
Punjab National Bank

STATUTORY SALE NOTICE UNDER RULE 6(2) OF THE SARFAESI ACT, 2002

बैंक ऑफ बरौदा **Bank of Baroda**

ROSARB GKOL
DN-14, Vishnu Tower
Sector V, Salt Lake, Kolkata - 700 091

E-AUCTION
SALE NOTICE

ANNEXURE-A
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX- IV-A [See proviso to Rule 9(1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr/ Lot No.	Name & address of Borrower/s/Guarantor/ s/ Mortgagor (s)	Detailed description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	Reserve Price EMD amount Bid Increase Amount	Status of Possession (Constructive /Physical)	Property Inspection date & Time
1.	Mr. PARTHA PAUL (Borrower) & Mrs. SANGITA PAUL (Co- Borrower) residing at 65/1/A/2, Nainan Para Lane, North 24 Parganas, Kolkata-700036	All the part and parcel of property Flat No 8 with super built up area 940 Sq. Ft. more or less on the 3 Floor, consisting of 2 (two) bedrooms, 1 (One) living cum dining room 1 (one) balcony and 1 (one) car parking space no 5 having super built up area more or less 130 sq. ft. on the ground floor, block -B Shiba Twin, south west facing situated and lying and premises no. 70 Nainan Musalman Para Lane, Kolkata -700036 being Municipal Holding No. 994 of Baranagar Municipality and according to the settlement record of Rights finally published the said plot is situated at Mouza - Nainan, J.L. No. 8, comprised in RS Dag No- 456/589, 462, 463, 465/586, 468 and 476 corresponding to L.R. Dag Nos. 826, 830, 831, 832, 834 and 835 appertaining to R.S. Khatian Nos. 553, 554, 555 and 555 corresponding L.R. Khatian No.314 under the PS-Baranagar, within the limits of Baranagar Municipality. Butted and bounded by: On the North : By the khas land & 84/4 and colony , On the South : By 20' wide Nainan Musalman Para Lane and House Nos. 65/1A, 65/1, 74 & 74/1, On the East : By 20' Wide nainan Musalman Para Lane and House Nos. 84/5 & 67/1A, On the West : By House No 78, Nainan Musalman Para Lane. Encumbrances: Not known	Rs.39,71,911.16 (inclusive of interest upto 11.05.2024) and interest and other charges thereon together with incidental Expenses, Costs, Charges etc.	30.10.2024 from 2 p.m to 6 p.m	Rs.39,00,000 Rs.3,90,000/- Rs.10,000/-	Physical	Any working day (with prior appointment) between 10.00 AM to 03.00 PM

As required under Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned hereby call upon the borrowers/guarantors to pay the said amount due within 15 days hereof together with interest, costs, charges and expenses incurred by the Bank, which shall be appropriated in terms of the provisions as envisaged in section 13 (7) of the SARFAESI, Act, 2002, failing which the undersigned will dispose of the said property as proposed above.

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ebkraj.in/>. Also, prospective bidders may contact the authorized officer on Mobile 8335073866

For detailed terms and conditions

Date: 15.10.2024
Place :- Kolkata

Nazish Raihan
Authorised Officer
Bank of Baroda, ROSARB, Saltlake, Kolkata

For All Advertisement Booking
Call : 9836677433, 7003319424

Kolkata

Registered Office : 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on 19 Oct 2024 between 11:00 AM - 3:00 PM (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink <https://gold.samil.in>)

GARIAHAT - 24660000766755 24660001448757 24660001511879 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.
9-A, Rana Pratap Marg, Lucknow. Tel No. (0522) 2200183,
(0522) 2628310, Fax: (0522) 2627994

Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS, RS, ENA) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bids can be uploaded upto 6:55 P.M. on 24.10.2024. Technical bid will be opened at 11.30 AM and Financial bid at 3.30 PM on 25.10.2024. E-bid minimum EMD is Rs.1,00,000/-, EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 70.00 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://e.tender.up.nic.in> and also on Federation website www.upsugarfed.org since 14.10.2024 at 06.55 P.M. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT) / 132/ 3C Date: 14.10.2024 **MANAGING DIRECTOR**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ROSEWOOD PROJECTS PRIVATE LIMITED

OPERATING BUSINESS OF TRADING MACHINERY AND SPARE PARTS
AT KOLKATA/FARIDABAD - HARYANA/ NORTH EAST

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	ROSEWOOD PROJECTS PRIVATE LIMITED
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	CIN: U70200WB1999PTCO89011 PAN: AABCR7243Q
2.	Address of the registered office	Regd. Office: 63/1, Charu Chandra Place East Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 - India
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Kolkata - West Bengal, Faridabad - Haryana and North East Note: Please note that the undersigned has limited information regarding the place where the majority of fixed assets are located. The locations mentioned above are based on available data and may represent the primary locations. However, we are in the process of collecting the information.
5.	Installed capacity of main products/ services	No information available.
6.	Quantity and value of main products/ services sold in last financial year	No information available.
7.	Number of employees/ workmen	No information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rpp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rpp@gmail.com
10.	Last date for receipt of expression of interest	30-10-2024
11.	Date of issue of provisional list of prospective resolution applicants	05-11-2024
12.	Last date for submission of objections to provisional list	10-11-2024
13.	Date of issue of final list of prospective resolution applicants	16-11-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2024
15.	Last date for submission of resolution plans	21-12-2024
16.	Process email id to submit EOI	cirp.rpp@gmail.com

Ritesh Prakash Adatiya